

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2654
ANSWERED ON:05.08.2015
Reservation in KVs and JNVs
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Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the measures taken by the Central Government to implement and ensure 25 per cent reservation for economically backward and poor students in Kendriya Vidyalayas (KVs) and Jawahar Navodaya Vidyalayas (JNVs) as well as in all the private CBSE affiliated schools;
- (b) whether the Government has appointed any vigilance and monitoring committee and ombudsman to check, monitor and ensure the said reservation;
- (c) if so, the details thereof; and
- (d) the steps taken by the Government to provide financial and technological support for KVs and JNVs during the last three years, year-wise?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT
(SMT. SMRITI ZUBIN IRANI)

(a) The admission guidelines of Kendriya Vidyalayas (KVs) have been framed in conformity with various provisions of the Right of Children to Free and Compulsory Education Act, 2009. The KVs are placed under "Specified Category of School" under Section 2(p) of the Right of Children to Free and Compulsory Education Act, 2009. KVs admit 25% of the strength of Class-I children as per Section 12(1) (c) of the RTE Act and provide free and compulsory elementary education till its completion. This category of 25% includes all applications of Scheduled Castes/Scheduled Tribes and Economically Weaker Sections/Below Poverty Line/ Other Backward Classes (non creamy layer) / disabled children. Admission in Jawahar Navodaya Vidyalayas (JNVs) begins at class six and the JNVs are residential schools, therefore clause 12 (1) (c) of the RTE Act does not apply for 25% seats for economically weaker sections of society. However, the JNVs provide admission to children from SC, ST communities in proportion to their population in the district.

Central Board of Secondary Education (CBSE) affiliates schools from both Government sector and private sector. The unaided private schools are governed by the RTE rules of the concerned State Government / UT Administration and are expected to follow the provisions of section 12 (1) (c) of the RTE Act.

(b) & (c): For redressal of grievances relating to the provisions of the RTE Act, the National Commission for Protection of Child Rights (NCPDR) at the national level and State Commission for Protection of Child Rights (SCPCR) and the Local authorities, have been designated as the grievance redressal authorities.

(d) Grant-in-aid released by Ministry of Human Resource Development to KVS and NVS during the last three years is given as under:-
<pre> (Rs. in Crore)

KENDRIYA VIDYALAYA SANGATHAN NAVODAYA VIDYALAYA SAMITI

| Year | Plan | Non Plan | Year | Non-Plan | Plan |
|---------|--------|----------|---------|----------|---------|
| 2012-13 | 350.00 | 2104.34 | 2012-13 | 471.40 | 1250.00 |
| 2013-14 | 350.00 | 2424.97 | 2013-14 | 496.05 | 1250.00 |
| 2014-15 | 742.00 | 2501.15 | 2014-15 | 538.40 | 1474.53 |

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